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SLP(Crl.)No. 4069-4070 OF 2004  
ITEM No.24

Court No. 1

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 4069-4070/2004

(From the judgement and order dated 27/08/2004 in CRLMA 3331/03  
and CRLMA 5302/03 of The HIGH COURT OF GUJARAT AT AHMEDABAD)

CHANDRAKANT RAGHUNATH PATIL & ANR.

Petitioner (s)

VERSUS

STATE OF GUJARAT

Respondent (s)

( With Appln(s). for exemption from filing c/c of the impugned Judgment  
and ex-Parte stay and Office Report )

Date : 13/09/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE G.P. MATHUR  
HON'BLE MR. JUSTICE TARUN CHATTERJEE

For Petitioner (s)Mr. V.A. Bobde, Sr. adv.  
Mr. Sanjeev Chaudhary, Adv.  
Mr. Aniruddha P. Mayee, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following

O R D E R

The learned counsel for the petitioners undertakes to conclude the submissions on behalf of the petitioners in 15 minutes on the next date of hearing before the High Court. In view of that statement, we do not consider it necessary to notice the State. It is directed that the operation of the order passed by the High Court on 27.8.2004 requiring the petitioners to surrender before the jail authorities shall remain suspended till the date on which the matter comes up for hearing before the High Court. If the submissions on behalf of the petitioners, one set whereof has already been heard at length, are not concluded within 15 minutes, the impugned order of the High Court shall stand.

The special leave petitions be treated as disposed of.

(Ajay Kr. Jain)  
(Radha R. Bhatia)  
Court Master  
Court Master